

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NOS. 11 & 49 OF 2014**

**Dated : 26<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 11 of 2014  
&  
IA no. 14 of 2014**

**In the matter of**

**Indian Wind Power Association ... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission  
& Ors. .... Respondent(s)**

**Appeal No. 49 of 2014 &  
IA no. 85 of 2014**

**In the matter of**

**Indian Wind Turbine Manufacture's Association ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Vishal Gupta  
Mr. Kumar Mihir  
Counsel for the Respondent(s) : Mr. B.C. Jhiruvengadam  
for R.2 to 7  
Mr. G.S. Kannur for R.8  
Mr. Anand K. Ganesan for R.1**

**ORDER**

Mr. B.C. Jhiruvengadam, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos. 2 to 7 and Mr. G.S. Kannur

undertakes to file Vakalatnama on behalf of Respondent No.8 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 11.03.2014 after serving copy on the other side.

Post the matter on **02.04.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/kt